## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 183/(MAH)/2017 M.A. No. 573/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY

MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.12.2017

NAME OF THE PARTIES:

Multi Trade

V/s.

Transparent Technologies Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

| S. No. | NAME                | DESIGNATION                      | SIGNATURE |
|--------|---------------------|----------------------------------|-----------|
| 98.    | NISHIT A<br>D'SOUZA | Adv for the<br>corporate Delstor | Joseph    |

## **ORDER**

## MA 573/2017 in TCP No.183/ I&BP/NCLT/MB/MAH/2017

On the order passed by NCLAT on 25.10.2017, directing this Bench for closure of the proceedings after clearing the dues of Insolvency Resolution professional, since IRP has formally stated that his dues have been cleared, the CIRP proceedings, basing on the application moved by the Corporate Debtor, are hereby closed.

Sd/-

V. NALLASENAPATHY Member(Technical) Sd/-

B. S. V. PRAKASH KUMAR Member (Judicial)